

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA 4000/2018

This the 29th day of October, 2018

Hon'ble Mr. Pradeep Kumar, Member (A)

Laxmi Narain Sharma
S/o Late Munshi Lal Sharma,
Aged about 75 years, Group 'C',
R/o 8/277, Dabhrayi Bhawan,
Raghuvirpuri, Aligarh, U.P.Applicant

(By advocate: Mr. A.A. Ansari)

Versus

1. Union of India
Through its Secretary
Department of Posts, Ministry of Communication
Dak Bhawan, New Delhi
2. The Supdt. of Posts
Head Post Office, Civil Lines,
AligarhRespondents

(By advocate: Mr. R.K Sharma)

ORDER (ORAL)

Shri A.A. Ansari, appeared as counsel for the applicant and Shri R.K. Sharma, appeared as counsel for respondents' department, Ministry of Communications.

2. The instant matter pertains to delay in revision of pension fixation of the applicant which was due as of 01.01.2006. However the requisite revision was made in the year 2017. The applicant made a representation vide letter dated 23.01.2018 seeking interest on delayed payments. Thereafter Legal Notice was also served on 23.04.2018. These have not been replied by the respondents as yet.

3. Matter was heard at some length. The present OA is disposed off at admission stage itself, without going into the merits of the case, with direction to the respondents to pass a reasoned and speaking order on the representation dated 23.01.2018 submitted by the applicant within 90 days from the date of receipt of a certified copy of this order. In case, as a result of this examination it comes out, that delays have indeed occurred in revision of pension and applicant is not responsible for such delays, the respondents shall also pay interest @ GPF rates for the period from the date the amount became due till the date of this order. No order as to costs.

(Pradeep Kumar)
Member (A)

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